

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 27.09.2012

CP No. 60/2012 (OA No. 654/2012)

Mr. Shobhit Vyas, counsel for petitioners.

Heard learned counsel appearing for the petitioners.

Having considered the submissions made on behalf of the petitioners as well as upon careful perusal of the pleadings as well as documents available on record, we are of the view that no contempt is made out as in compliance of order dated 19.09.2012 in OA No. 654/2012, the respondents have considered the representation of the petitioners and passed a speaking order dated 21.09.2012, which is submitted by the petitioners along with C.P. as Annexure CP/4.

Accordingly, the present Contempt Petition stands dismissed with no order as to costs. Notices issued earlier to the respondents are discharged.

However, the petitioners are at liberty to redress their grievance(s) before the appropriate forum as per rules.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat